

The National Human Rights Commission (Procedure) Regulations, 1994

CONTENTS

<i>Regulations</i>	<i>Pages</i>
CHAPTER I PRELIMINARY	
1. Short title and commencement	32
2. Definitions	32
3. Headquarters of the Commission	33
4. Venue of the meetings	33
5. Periodicity of meetings	33
6. Secretariat Assistance	33
7. Agenda	33
CHAPTER II PROCEDURE OF DEALING WITH COMPLAINTS/SUO MOTU ACTION	
8. General	33
9. Complaints not ordinarily entertainable	34
10. Receipt and distribution of Dak	34
11. Sorting of complaints, etc	35
12. Scrutiny of complaints	35
13. Classification	35
14. Registration	35
15. Time limit for placing complaints before the Commission	36
16. Constitution of Bench(s)	36
17. Preparation of Cause List	36
18. Placing of case files	37
19. Presenting Officer to assist the Members	37
20. Court Master to function as Court Officer	37
21. Preliminary consideration, Issue of Notice, etc	37
22. Recording of Orders/Proceeding	38
23. State-wise Information Register	38
24. Preparation of Synopsis	38

Regulations

Pages

25. Summons	38
26. Calling for Investigation report	39
27. Communication of Recommendations	39
28. Steps after calling for Comments	39
29. Incorporation of other documents received	39
30. Publication	40
31. Mode of Communication	40
32. Review	40
33. Consignment of records	40
34. Period of Retention of Record	40
35. Destruction of records	40
36. Procedure regarding Suo Motu Action	41
37. Preparation of statements	41
38. Periodical Review of allocation of work	41

CHAPTER III
MISCELLANEOUS

39. Minutes of the meetings	41
40. Record of minutes	42
41. Report of Action taken	42
42. Transaction of business outside the Headquarters	42
43. Authentication of orders and decisions	42
44. Annual report	42
45. Special Reports	42
46. Printing of the reports	43
47. Investigation Team	43
FORMS	43

The National Human Rights Commission (Procedure) Regulations, 1994¹

In exercise of the powers conferred by sub-section (2) of Section 10 of the Protection of Human Rights Act, 1993 (10 of 1994), the National Human Rights Commission hereby makes the following regulations, namely:—

²[CHAPTER I PRELIMINARY]

1. Short title and commencement.—(1) These Regulations may be called the National Human Rights Commission (Procedure) Regulations, 1994.

(2) They shall come into force with effect from the 1st day of March, 1994.

³[**2. Definitions.**—In these Regulations unless the context otherwise requires,—

- (a) “Act” means the Protection of Human Rights Act, 1993 as amended from time to time.
- (b) “Code” means the Code of Civil Procedure, 1908 as amended from time to time.
- (c) “Complaint” means all petitions/communications received in the Commission from a victim or any other person on his behalf, in person, by post, by telegram, by fax, or by any other means whatsoever, alleging violation or abetment thereof or negligence in the prevention of such violation, by a public servant, of all or any of the human rights defined in Section 2(d) of the Act.
- (d) “Director General (Investigation)” means Director General (Investigation) of the Commission.
- (e) “Division” means and includes Administration Division, Law Division, Investigation Division and Research Division and such other Divisions in the Commission as may be constituted by the Chairperson.
- (f) “Division Bench” means a Bench consisting of two Members of the Commission as constituted by the Chairperson.
- (g) “Full Bench” means a Bench consisting of three or more Members of the Commission as constituted by the Chairperson.
- (h) “Registrar” means Registrar of the Commission.

1. *Vide* National Human Rights Commission, Noti. No. A-11031/1/94-NHRC, dated February 17, 1994, published in the Gazette of India, Extra., Part II, Section 1, dated 26th February, 1994, pp. 1-5, Sl. No. 19.

2. *Added* by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

3. *Subs.* by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997). Prior to substitution it read as: “2. *Definitions.*—In these Regulations unless the context otherwise requires,—

- (a) “Act” means the Protection of Human Rights Act, 1993.
- (b) “Chairperson” means the Chairperson of the Commission.
- (c) “Commission” means the National Human Rights Commission.
- (d) “Member” means a Member of the Commission and includes the Chairperson.”

- (i) "Regulation" means regulations framed by the Commission under Section 10(2) of the Act.
- (j) "Secretary General" means Secretary General of the Commission.
- (k) "Single Bench" means a Bench consisting of one Member of the Commission as constituted by the Chairperson.

(3) Words and expressions not defined in these regulations shall, to the extent defined in the Act, have the same meaning as assigned to them therein.]

3. Headquarters of the Commission.—The Headquarters of the Commission shall be located at Delhi.

4. Venue of the meetings.—The Commission shall ordinarily hold its meetings and sittings in its office located at Delhi. However, it may, in its direction, hold its meetings and sittings at any other place in India if it considers it necessary and expedient.

5. Periodicity of meetings.—The Commission shall normally have its regular sittings in the first and third weeks of every month, excepting holidays. However, the Chairperson by himself or at the instance of one or more of the members may direct a special sitting of the Commission to be convened to consider any specific matter of urgency.

6. Secretariat Assistance.—The Secretary-General, along with such other officers of the Commission as may be directed by the Chairperson, or considered necessary, shall attend the meetings of the Commission.

7. Agenda.—The Secretary-General shall, in consultation with the Chairperson, prepare the agenda for each meeting of the Commission and shall cause notes thereon to be prepared by the Secretariat. Such notes shall, as far as possible, be self-contained. Specific files covering the agenda items shall be made readily available to the Commission for reference. The agenda papers shall ordinarily be circulated to the Members at least two clear days in advance of every meeting; but when matters are set down only for hearing, cause list of the day of sitting shall be prepared and circulated.

⁴[CHAPTER II

PROCEDURE OF DEALING WITH COMPLAINTS/SUO MOTU ACTION]

⁵[8. General.—

- (a) Complaints may be made to the Commission in English or Hindi. However, the Commission may entertain complaints in any other language included in the Eighth Schedule of the Constitution.
- (b) No fee shall be chargeable on such complaints.
- (c) The complaint shall disclose a complete picture of the matter leading to the complaint.

4. Added by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

5. Subs. for "Regulation 8" by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

- (d) The Commission may seek further information/affidavit as may be considered necessary.

9. Complaints not ordinarily entertainable.—The Commission may dismiss in limini complaints of the following nature—

- (i) illegible;
- (ii) vague, anonymous or pseudonymous;
- (iii) trivial or frivolous;
- (iv) barred under Section 36(1) of the Act;
- (v) barred under Section 36(2) of the Act;
- (vi) allegation is not against any public servant;
- (vii) the issue raised relates to civil dispute, such as property rights, contractual obligations and the like;
- (viii) the issue raised relates to service matters;
- (ix) the issue raised relates to labour/industrial disputes;
- (x) allegations do not make out any specific violation of human rights;
- (xi) matter is sub judice before a Court/Tribunal;
- (xii) matter is covered by a judicial verdict/decision of the Commission;
- (xiii) where it is only a copy of the complaint addressed to some other authority;
- (xiv) the matter is outside the purview of the Commission on any other ground.

10. Receipt and distribution of Dak.—(a) All communications in writing (by whatsoever mode they are received) addressed to the Commission, its Chairperson, Members or other officers of the Commission, either by name or designation, shall be received at the Receipt Counter of the Commission.

Notes 1.—Those communications which are addressed by name to the Chairperson, Members and other officers of the Commission shall be entered in separate Peon Books and delivered forthwith under acknowledgment.

2. Unless otherwise directed, communications received by the Chairperson, Members and other officers of the Commission, when marked to the Law Division, shall be dealt with in accordance with the procedure provided in this chapter.

(b) The Dak shall be opened under the direct supervision of the Section Officer in-charge of the Receipt and Despatch Section, who shall get the same sorted out section-wise, diarised in a register containing particulars such as, date of receipt, diary number, sender's name and State and transmitted under acknowledgment to the concerned sections in the Law Division and to the respective heads of other divisions. Separate transmission registers shall be maintained for each section in the Law Division and each of the other Divisions.

Note.—Copies of the orders issued from time to time regarding distribution of work among the Divisions and allocation of work among the various sections in the Law Division shall be furnished to the Section Officer in-charge of Receipt and Despatch Section to facilitate proper distribution of the Dak.

11. Sorting of complaints, etc.—(a) Immediately on receipt of the Dak, the Section Officer in-charge of each section in the Law Division shall sort out the fresh complaints and place them forthwith for scrutiny before the respective Assistant Registrar) who are put in-charge of the respective sections in that Division in accordance with the special or general order of allocation as may be made by the Registrar.

(b) Complaints and other communications requiring urgent attention shall, however, be placed forthwith before the Registrar who shall give such directions as may be necessary.

(c) All other communications relating to his section shall be processed and appropriately dealt with.

(d) All complaints and other communications which are not in English and which are required to be placed before the Commission shall be got translated into English with utmost expedition:

Provided that only the gist of the complaint shall be prepared in English if the complaint is not entertainable or is of an urgent nature, requiring immediate attention.

12. Scrutiny of complaints.—(a) On completion of scrutiny of each complaint, the Assistant Registrar shall fill up Form No. 1 in case of complaints which are prima facie entertainable and fill up Form No. 2 if the complaint is prima facie not entertainable for any of the reasons mentioned in Regulation 9. He shall then send the complaint with the scrutiny report appended thereto, to the section concerned for registration.

(b) If, however, the petition/communication is found to be not a complaint falling under Section 12(a) of the Act but relates to any other clause in Section 12, the same shall be placed forthwith before the Registrar, who shall cause it to be transmitted under acknowledgment to the Secretary General, who shall place it with a brief note before the full Commission as early as possible.

13. Classification.—Subject-wise classification of the complaints shall be made as per the list annexed to these regulations as Appendix I. Having regard to the subject-matter of the complaints received, the list in Appendix I may be modified or new entries added thereto from time to time as per the directions of the Chairperson.

14. Registration.—(a) A common register shall be maintained in the Law Division for entering in serial order the case number with State Code and year of Registration, the corresponding diary number and the State to which the incident relates in respect of each complaint to be registered. Immediately on completion of the scrutiny, entry shall be made in the common register and the case number assigned to the complaint along with State Code shall be entered at the top right-hand corner of the complaint in red ink and also in the space provided in the Scrutiny Report.

(b) File covers shall be got printed as in Form No. 3 Records relating to each complaint shall be kept in a separate file cover arranging them chronologically in the following order:

- (i) Index in Form No. 4
- (ii) Order Sheet in Form No. 5
- (iii) Scrutiny Report in Form No. 1/Form No. 2, as the case may be
- (iv) Complaint with annexures, if any
- (v)
- (vi)

(c) The case file shall then be transmitted forthwith to the officer in-charge of the listing section for placing the matter before the Commission.

15. Time limit for placing complaints before the Commission.—All complaints newly registered shall be placed before the Commission for preliminary consideration as expeditiously as possible but not later than seven days from the date of its receipt:

Provided that complaints which require urgent consideration shall be placed before the Commission, as far as possible, within 24 hours of its receipt.

16. Constitution of Bench(s).—(a) Subject to such special or general orders of the Chairperson, all complaints shall be initially dealt with by a Single Bench of the Commission. If the Single Bench dealing with the case, having regard to the importance of the issues involved, is of the opinion that the case should be considered by a Division Bench/Full Bench, he/she may refer the case to a Division Bench/Full Bench. On receipt of such reference, the case shall be assigned to the Division Bench/Full Bench constituted for that purpose. However, the Chairperson may, having regard to the importance of the matter, place the case before a larger Bench.

(b) When the case is referred to a D.B/F.B. the Section Officer concerned shall get prepared the requisite number of copies of the case file for the use of all the Members of the Bench.

17. Preparation of Cause List.—The Cause List shall be prepared categorising cases under the following heads:

- *(i) Re: Entertainability;
- (ii) For Admission
- ***(iii)* For directions (briefly indicate below the case number, nature of direction sought);
- (iv) For Final Disposal;
- (v) Compliance Report Cases; and
- (vi) Review Applications.

Note.—*1. Complaints which are prima facie not entertainable shall be placed in a separate bundle with the cause-list under this head.

**2. Cases "For Directions" shall include, inter alia, the following where:

- (i) information/report has not been received within the time specified; or
- (ii) only interim report/some information is received; or
- (iii) report/information has not been received from all authorities; or
- (iv) direction for issue of summons for production of document/to adduce evidence is required to be issued; or
- (v) application seeking interim direction such as clubbing of similar matters, extension of time, intervention by third party, etc. is received; or/ and
- (vi) all other matters of interlocutory nature.

18. Placing of case files.—(a) The number of cases to be included in the cause-list to be placed before each Bench(s) per day shall be fixed according to the directions that may be given by the Chairperson from time to time.

(b) The case files in respect of the cases shown in the cause-list shall ordinarily be placed two days in advance before the Bench(s) along with a copy of the cause-list.

19. Presenting Officer to assist the Members.—(a) Each Member shall be assisted by a Presenting Officer. When the Member takes up for consideration the cases assigned to him/her for final disposal, it shall be the duty of the Presenting Officer to study and present the cases and render such other assistance as may be required, for consideration and disposal of the cases.

(b) If, however, the Commission sits in D.B./F.B. such Bench shall be assisted by the Presenting Officer(s) attached to the Members constituting the Bench as may be directed by that Bench.

20. Court Master to function as Court Officer.—When the Member(s) hold sittings in Court Hall, the Court Master assigned by the Registrar shall discharge such functions as are normally performed by Court Officers in the Supreme Court/High Courts and also discharge such other functions as may be assigned to him by the Chairperson.

21. Preliminary consideration, Issue of Notice, etc.—(a) If on consideration of the complaint the Commission dismisses the complaint in limini, the said order shall be communicated to the complainant in Form No. 6 and the case shall be treated as closed.

(b) If on consideration of the complaint or suo motu the Commission admits/take cognizance and directs issue of notice to any authority calling upon it to furnish information/report, a notice in Form No. 7 shall be issued, enclosing a copy of the complaint thereto. Such notice shall be signed by the Assistance Registrar.

(c) If no time is fixed by the Commission for the return of notice/furnishing of information/report, the time shall be 30 days from the date of service of the notice.

(d) If, however, the Commission issues any other direction or order, action shall forthwith be taken accordingly.

(e) If the reports information is not received from the concerned authority within the given time, or received late or not complete in all respects, the case shall be placed before the Commission or further direction.

(f) Intimation of the order referred to in clauses (b) and (d) shall be given to the complainant forthwith.

22. Recording of Orders/Proceeding.—(a) Ordinarily orders of the Commission shall be recorded in the Order Sheet; provided that the orders which are lengthy shall be recorded on separate sheets and appended to the order sheet. The P.S./P.A. attached to the Member concerned shall make entry in the relevant column of the Order Sheet mentioning the page numbers and the date of the order. The order shall then be fed into the Commons Programme.

(b) In cases where urgent action is required to be taken pursuant to the order/proceeding issued by the Commission, the P.S./P.A. concerned shall forthwith send the file to the Registrar/Jt. Registrar who shall give suitable instructions in regard to the mode of communication by telephone/fax/speed post/telegram, etc. and transmit the records to the concerned section for taking further action.

23. State-wise Information Register.—A register in Form No. 8 shall be maintained for each State and the relevant information entered in the respective columns therein as and when the information becomes available.

24. Preparation of Synopsis.—(a) On receipt of the information/report called for, a detailed note in the form of a synopsis shall be prepared or caused to be prepared by the Joint Registrar/Dy. Registrar/ Presenting Officer in Form No. 9 whereupon the case shall be treated as ready for being placed before the Commission for final disposal.

(b) When the Commission, upon consideration of the information/report finally disposes of the case without any recommendation, the case shall be treated as closed.

25. Summons.—(a) Whenever the Commission directs to summon:

- (i) the complainant or any other person on his behalf to afford him a personal hearing;
- (ii) any other person who, in the opinion of the commission, should be heard for appropriate disposal of the matter before it;
- (iii) any person to cause production of records required by the Commission;
- (iv) any person to be examined as witness;
- (v) any person whose conduct is inquired into by it; or,
- (vi) any person whose reputation, in the opinion of the Commission, is likely to be prejudicially affected;

a summon indicating the purpose of summoning such person shall be issued in Form No. 10.

(b) The case in which summons has been issued for personal appearance of a person, shall be placed before the Commission on the date shown in the summons for such personal appearance.

26. Calling for Investigation report.—(a) Whenever the Commission orders investigation to be undertaken by its Investigation Division or by any other Investigating Agency of the Central/State Government as provided in Section 14 of the Act, a copy of such order along with copies of the papers relevant thereto shall be furnished forthwith to such Division/Agency calling upon it to conduct the investigation and submit its report within the time specified in the order and if no time is specified, within two weeks from the date of the order.

(b) If no such report is received within the time given, the matter shall be placed before the Commission forthwith for further directions.

27. Communication of Recommendations.—When the Commission, upon consideration of the inquiry report, makes any recommendation, a copy of the inquiry report along with a copy of the recommendation shall be sent with utmost expedition, not later than seven days from the date of such recommendation, to the concerned government or authority calling upon it to furnish its comments on the report including the action taken or proposed to be taken, within a period of one month or such further time as the Commission may allow.

28. Steps after calling for Comments.—(a) If no comments are received within the time allowed, the case shall be placed before the Commission forthwith for further direction.

(b) If comments are received, the case shall be placed before the Commission with a brief note containing the following information regarding:

- (i) acceptance of the recommendation in full or in part;
- (ii) the action, if any, taken or proposed to be taken by the concerned government/authority;
- (iii) the reasons, if any, given for not accepting the recommendations; and
- (iv) the action that may be taken pursuant to the comments received.

(c) On consideration of the comments received and the note referred to in clause (b), the Commission may pass such order as it deems proper.

29. Incorporation of other documents received.—(a) Whenever any document is received in the Commission relating to the complaint registered, the same shall be incorporated in the chronological order in the concerned case file, duly paginated. Appropriate entries shall be made in the order sheet and in the index.

(b) Data relating to each case as required to be provided in the register in Form No. 8 and also information relating to intermediary stages shall be fed into the computer at every stage as and when the information becomes available.

30. Publication.—When the Commission passes order after inquiry under Section 17 or after consideration of the report referred to in Section 19(1)(a) of the Act, the Registrar shall cause to:

- (a) prepare a list of such cases, furnishing particulars such as case number, name of the complainant, name of the government/authority concerned and the date of the final order. A Note shall be put below the list to the effect that copy of the Inquiry Report, etc. referred to in sub-section (6) of Section 18 or sub-section (3) of Section 19 of the Act are available for perusal in the Library of the Commission;
- (b) publish the list so prepared on the Notice Board of the Commission on the first working day of every month.
- (c) make available simultaneously to the Library of the Commission two sets of the documents referred to in sub-section (6) of Section 18 and sub-section (3) of Section 19 of the Act, as the case may be, and the further order, if any, passed by the Commission in each case.
- (d) send simultaneously free of cost a copy each of:
 - (i) the documents referred to in clause (c) to the complainant or his representative; and
 - (ii) the order referred to in Regulation 27(c) to the concerned government/ authority.

31. Mode of Communication.—Unless otherwise directed, all communications from the Commission shall be sent by ordinary post.

32. Review.—(a) No party shall have a right to seek review of the order/proceedings of the Commission.

(b) However, if any application seeking modification/review of the order or proceedings passed by the Commission is received, the same shall as far as possible be placed before the same Bench which made the order along with the case file and a brief note on the points made out in such application and the same shall be disposed of by such order as may be deemed proper.

33. Consignment of records.—Records of all cases finally disposed of shall be transmitted to the Records Section in the Law Division after completing the entries in the register in Form No. 8 with regard to each such case.

34. Period of Retention of Record.—(a) Unless otherwise ordered by special or general orders of the Chairperson, the entire records of disposed of complaints shall be destroyed after the expiry of a period of two years from the date of final disposal.

(b) However, the register in Form No. 8 which contains detailed information regarding each complaint registered state-wise shall be retained permanently.

35. Destruction of records.—(a) The officer in-charge of the Record Section shall identify the cases, the records of which are ripe for destruction and ensure that appropriate entries are made in the register in Form No. 8 regarding the date



of destruction. A list of such cases shall be maintained in a separate book in the record section.

(b) Original documents produced by a party shall be returned to him if a request thereof is received in the Commission before the due date of destruction.

(c) Destruction of the records shall be undertaken in the month of July every year.

(d) The officer in-charge of Record Section shall cause to destroy the records subject to such general or special order/direction that may be given by the Registrar regarding the manner of destruction.

36. Procedure regarding Suo Motu Action.—The procedure contained in this Chapter shall mutatis mutandis apply to suo motu action taken by the Commission.

37. Preparation of statements.—The Registrar shall cause to prepare the following statements:

(i) weekly statement in Form No. 11;

(ii) State-wise monthly statement in Form No. 12;

(iii) State-wise monthly statement in Form No. 13; and

(iv) State-wise yearly statements based on the monthly statements being prepared in Form Nos. 12 and 13.

38. Periodical Review of allocation of work.—The Registrar shall review periodically the allocation of work in the Law Division to ensure equitable distribution of work in each section in that Division.]

⁶[CHAPTER III

MISCELLANEOUS]

⁷[39]. **Minutes of the meetings.**—(a) The minutes of each meeting of the Commission shall be recorded during the meeting itself or immediately thereafter by the Secretary-General or by any other officer as directed. Such minutes shall be submitted to the Chairperson for his approval and, upon approval, be circulated to all the Members of the Commission at the earliest and, in any case, sufficiently before the commencement of the next meeting.

(b) The conclusions of the Commission in every matter undertaken by it shall be recorded in the form of an opinion. Dissenting opinions, if given, shall also form part of and be kept on record. Action shall be taken on the basis of the majority opinion where there be any difference.

(c) *Follow-up action.*—Unless specifically authorised, no action shall be taken by the Secretariat of the Commission on the minutes of the meetings until the same are confirmed by the Chairperson.

6. Added by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

7. Renumbered by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

⁸[40]. **Record of minutes.**—A master copy of the minutes of every meeting and opinions of the Commission shall be maintained duly authenticated by the Secretary-General and a copy of the minutes pertaining to each item shall be added to the relevant file for appropriate action. Opinions shall be kept in the respective records and for convenience, copies thereof with appropriate indexing shall be kept in guard files.

⁹[41]. **Report of Action taken.**—Report of follow-up action shall be submitted to the Commission at every subsequent sitting indicating therein the present stage of action on each item on which the Commission had taken a decision in any of its earlier meetings, excepting the items on which no further action is called for.

¹⁰[42]. **Transaction of business outside the Headquarters.**—The Commission or some of the Members may transact business at places outside its Headquarters as and when previously approved by the Chairperson, provided that if parties are to be heard in connection with any inquiry under the Act at least two Members shall constitute the Bench of the Commission for such purpose.

¹¹[43]. **Authentication of orders and decisions.**—(1) Orders and decisions of the Commission shall be authenticated by the Secretary-General or any officer of the Commission (authorised by the Chairperson) not below the rank of an Under Secretary.

(2) Copies of enquiry reports or orders passed finally disposing of matters by the Commission shall be furnished free of cost to the petitioner or his representative.

(3) Unless any document is classified by the Commission as Confidential, copy thereof would be available to the parties in the matter on payment of a reasonable fee raised to meet the cost. Every effort should be made to provide the copies with utmost expedition and, in any case, not later than one week of the date of request.

¹²[44]. **Annual report.**—The Commission shall furnish its annual report for the period commencing from 1st April of the year to 31st March of the succeeding year to the Central Government and to the State Governments concerned as provided in Section 20(1) of the Act. The original report shall be signed by the Chairperson and Members of the Commission and appropriately preserved and a duly authenticated copy shall be sent to the appropriate Government by end of May of every year.

¹³[45]. **Special Reports.**—The Commission may furnish such Special Reports on specific matters as may be considered in terms of Section 20(1) of the Act.

8. *Renumbered* by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

9. *Renumbered* by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

10. *Renumbered* by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

11. *Renumbered* by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

12. *Renumbered* by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

13. *Renumbered* by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

¹⁴[*deleted*]

¹⁵[46]. **Printing of the reports.**—The Secretariat of the Commission shall be responsible for the printing of the Annual Report and Special Reports with utmost expedition and in any case, not later than one month of finalisation of the same.

¹⁶[47]. **Investigation Team.**—The Commission shall have its own team of investigation to be headed by a person not below the rank of a Director General of Police appointed by it and such team shall consist of one Deputy Inspector General of Police, 2 Superintendents of Police, 6 Deputy Superintendents of Police and 24 Inspectors of Police and such other categories of officers as the Commission from time to time decides. The Commission may in any given case appoint an appropriate number of outsiders to be associated with the investigation either as Investigators or Observers.

¹⁷[48]. As and when any matter which is not covered by these Regulations arises, it shall be competent for the Commission to make appropriate directions and the Commission may add, delete, amplify and amend these Regulations from time to time.

¹⁸[FORM NO. 1

(See Regulation 12)

National Human Rights Commission

(Law Division)

Case No.

(To be given after registration)

Classification:

Code:

SCRUTINY REPORT

1. Diary No. /NHRC
2. Name of the complaint
3. Is it a public interest complaint
4. Date of cause of action/incident
5. The State and District to which the incident relates

14. Regulation 16 *deleted* by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997). Prior to deletion it read as:

“16. *Reports on Complaints and Inquiries.*—Every report to which Section 18 or 19 of the Act applies shall be sent to the concerned Government, authority or person, as the case may be, within one week of completion of the proceedings before the Commission and on receipt of the comments of the concerned Government or authority, the Commission shall publish the report in the manner provided in Section 18(6) or 19(3) of the Act, as the case may be, within one week of the receipt of the appropriate intimation.”

15. *Renumbered* by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

16. *Renumbered* by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

17. *Renumbered* by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

18. *Ins.* by Noti. No. 28(2)/96(Coord), dt. 13-3-1997 (w.e.f. 1-4-1997).

6. Whether the complaint is directly addressed to the Commission;
- or
- Whether only a copy thereof is endorsed to the Commission
7. In case of suo motu action, the source of information; viz.—
- (a) news item; or
- (b) other source
- (Give brief particulars):
8. Name, designation and address of the public servant by whom alleged violation of human right was committed/abetted or who was negligent in prevention of such alleged violation:
- (i)
- (ii)
- (iii)
- (Note: If the complaint relates to Armed Forces, here specifically indicate the Ministry/ Department of the Central Government under which such Armed Forces come).
9. Name, designation and address of the authority from whom information/report may be called for:
- (i)
- (ii)
- Note: In case of Armed Forces (Naval, Military and Air Force) coming under Defence Ministry information be called from the Secretary of that Ministry and in case of other Armed Forces of the Union, (from the Secretary of Home Ministry).
10. Gist of the complaint/suo motu action (here give brief account of the matters referred to in the complaint/suo motu action):
11. Is there any complaint/action pending/disposed of on the same subject matter/incident: (If yes, give case number and other relevant information and append the record of such case)
12. Relief, if any, sought:

(Signature)
Assistant Registrar

Date:

Note:

1. If there are more than one complainant, give only the name of the first complainant.

2. If the information in regard to any column is not available, put "N.A." against that column.
3. Information in regard to Column 11 shall be ascertained from the computer.

FORM NO. 2

(See Regulation 12)

National Human Rights Commission
(Law Division)

Case No.

(To be given after registration)

Classification:

Code No.

Scrutiny Report on Maintainability

1. Dy. No. /NHRC
2. Name of the complaint :
3. State and District to which the incident relates :
4. Whether the complaint is against member(s) of Armed Forces :
Forces
If yes, whether relates to Armed Forces under Defence Ministry;
or
Other Armed Forces under the Central Home Ministry
[Put (✓) mark against appropriate box]
5. Whether the complaint is directly addressed to the Commission;
or
whether only a copy thereof is endorsed to the Commission
6. Brief gist of the complaint :
7. The complaint is not entertainable for the following reasons :
 - (i) Illegible;
 - (ii) vague, anonymous or pseudonymous;
 - (iii) trivial or frivolous in nature;
 - (iv) barred under Section 36(1) of the Act;
 - (v) barred under Section 36(2) of the Act;
 - (vi) allegation is not against any public servant;
 - (vii) the issue raised relates to civil dispute, such as property rights, contractual obligations, etc.;
 - (viii) the issue raised relates to services matters;

- (ix) the issue raised relates to labour/industrial disputes;
- (x) allegations do not make out any specific violation of human rights;
- (xi) matter is sub judice before a Court/Tribunal;
- (xii) matter is covered by a judicial verdict/ decision of the Commission;
- (xiii) the matter is outside the purview of the Commission on any other ground.

(Put (✓) mark against the relevant clause and give the reasons hereunder indicating the clause number)

(Signature)
Assistant Registrar

Date:

Note:

1. If there are more than one complainants name of the 1st complainant be entered against Column 2.
2. If the information in regard to any column is not available, put "N.A." against that column.
3. In case of complaints against Naval, Military and Air Force, information/ report be called from the Secretary to Government of India, Ministry of Defence, New Delhi.
4. In case of complaints against other Armed Forces, information/report be called from the Secretary to Government of India, Ministry of Home Affairs, New Delhi.

FORM NO. 3

[See Regulation 14(b)]

(Emblem)

National Human Rights Commission
(Law Division)

Case No. /

Classification:

Code No.

No. of connected cases if any:

Section:

Name of Complainant

Single Bench

Division Bench

Full Bench

State:

District:

Scrutiny Report: Form No. 1

Form No. 2

Date and Nature of Disposal:

Other Information, if any:

FORM NO. 4

[See Regulation 14(b)(i)]

(National Human Rights Commission)

(Law Division)

Index

Case No..... Name of the Complainant

Sl. No.	Description of the document	Date of document	Date of Receipt	Page Nos.

FORM NO. 5

[See Regulation 14(b)(ii)]

National Human Rights Commission

(Law Division)

Order Sheet

Case No.

Name of the Complainant:

Record of the steps taken (to be entered by the Office)	Orders/Proceedings of the Commission
Date Steps(s) taken	

FORM NO. 6

[See Regulation 21(a)]

Case No. -/97-LD

National Human Rights Commission
SARDAR PATEL BHAVAN
NEW DELHI-110001

Dated.....

To

.....
.....
.....

Sir/Madam,

Ref: Your Complaint dated.....

Regarding.....

Your complaint referred to above has been registered as Case No. and
the Commission, upon consideration of your complaint has passed the following order—

“.....
.....
.....

Yours faithfully,
Asst. Registrar

Most Immediate

FORM NO. 7

[See Regulation 21(b)]

National Human Rights Commission
(Law Division)

Sardar Patel Bhawan,
Sansad Marg,
New Delhi-110001

Case No.

Section.....

Notice

To

.....
.....

(Name/Designation and complete address of the authority to whom notice is directed to be issued.)

Whereas the complaint received from..... (name and address of the complainant)

was placed before the Commission on

And whereas upon perusing the complaint the Commission has passed the following order:

.....

(here reproduce the order/direction)

OR

Whereas the Commission has taken suo motu cognizance on consideration ofand has

(here give brief details of the subject-matter on which suo motu cognizance has been taken) passed the following

order on.....

.....

(here quote the order/direction)

Now therefore take notice that the above mentioned matter will be listed for further consideration before the Commission on.....

(the next date of listing)

and will be taken up on the said date at 10.30 a.m. or on any subsequent date as may be convenient at the address given above, before which date you are required to submit the requisite information/report.

Take further notice that no default, the Commission may proceed to take such action as it deems proper.

Given under my hand and the SEAL of the Commission, this the day of

(month and year)

(By Order)

(Signature)

Assistant Registrar

Encl: Copy of the complaint.

Note.—The information/report shall be furnished only by the authority which is called upon to do so.

FORM NO. 8

[See Regulation 23]

National Human Rights Commission
State-wise Information Register

File No.	Case Number	Name and address of the complainant	Name of the victim	Date of incident	State and District relating to the incident	Nature of violation complained of	Classification of violation with Code No.
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

Date of taking cognizance	Authority from whom information/report is called for	Date of disposal	Dismissed in limini	Nature of Disposal After Notice				Date of destruction
				Disposed of without any direction	Disposed of with Direction			
					Without calling for compliance report	After calling for compliance report	Date of compliance	
(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)

FORM NO. 9

[See Regulation 24(a)]

National Human Rights Commission
(Law Division)

Case No.

Classification:

Code No.

SYNOPSIS

1. Complainant
2. Opposite Party
3. Brief summary of facts/allegations focussing attention on the issues of human rights that arises for consideration:
4. Action taken by the Commission: (here state brief summary of the relevant directions/orders of the Commission):
5. Brief summary of the information/report received, focussing attention to the response to the human rights issues arising for consideration:
6. Assessment of the facts and circumstances, proposing the action that may be taken.

Date:

Signature

Jt. Registrar/Dy. Registrar

Note.—Relevant portion(s) of the records referred to in the synopsis shall be flagged.**FORM NO. 10**

[See Regulation 25(a)]

National Human Rights Commission
(Law Division)

Case No.

SARDAR PATEL BHAVAN,

Section:

SANSAD MARG,

NEW DELHI-110001

Summons

In The Matter Of:

The Complaint filed by.....

(Name of the Complainant)

OR

Suo Motu action taken by the Commission relating to

.....

(subject-matter of the action to be given)

To

.....

(Name, designation and address of the person summoned)

Whereas proceedings in the matter aforementioned have been initiated and the Commission has directed to issue summons to you:

(a) to afford you an opportunity of being heard in person, and/or to adduce evidence in support of your complaint;

OR

*(b) to cause production of the following records:

(i)

(ii)

(iii)

[here give full description of the record/document(s) directed to be summoned]

OR

(c) to examine you as a witness in the above matter;

OR

(d) to afford you an opportunity of being heard as in the opinion of the Commission your reputation is likely to be prejudicially affected by the verdict that the Commission may give in the above proceedings;

OR

(e) to afford you an opportunity of being heard in the matter as your conduct in connection with the subject-matter of the above proceedings is being inquired into.

Now therefore you are hereby summoned to appear before the Commission in person for the purpose aforementioned on at 10.30 a.m. or soon

(day and date)

thereafter as may be convenient to the Commission for further consideration,

If you fail to comply with this order without lawful excuse:

(i) final decision in the proceedings shall be taken by the Commission in your absence;

OR

(ii) you will be subjected to the consequences of non-attendance as provided in Rule 10 and Rule 12 of Order XVI of the Code of Civil Procedure, 1908.

Given under my hand and the seal of the Commission this the.....day of.....19.....

(By Order)

(Signature)

Joint Registrar

If you are summoned only for production of the records/document(s) described in this summons and not to give evidence, you shall be deemed to have complied with the summons, if you cause such records/documents(s) to be produced before the Commission on the day and hour fixed in the summons.

Note to the office:

1. While preparing the summons, the office shall make use of only that part of this form which is relevant to the case.
2. The default clause (i) shall apply to cases falling under (a), (d) and (e) shown in the summons. Default clause (ii) shall apply to cases falling under (b) and (c).

FORM NO. 11

[See Regulation 37(i)]

NATIONAL HUMAN RIGHTS COMMISSION

Weekly Statement for the week ending.....

Name of State/ U.T.	Pendency at the Commencement of the week	Registered during the week	Total Pendency (Col. 2+3)	Dismissed in limini	Disposed with directions	Concluded with out directions	Total Disposal (Col. 5+6+7)	Pendency at the end of the week	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

Note: No. of cases disposed of after calling for information/report is given in brackets against the number of cases given under Columns 6 and 7.

FORM NO. 12

[See Regulation 37 (ii)]

National Human Rights Commission
Statement of Cases Registered and Disposed
on During the month of.....

Name of State/ U.T.	Pendency at the Commencement of the month	Registered during the month	Total Pendency (Col. 2+3)	Dismissed in limini	Disposed of with directions	Concluded with any directions	Total Disposal (Col. 5+6+7)	Pendency at the end of the month	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

Note: No. of cases disposed of after calling for information/report is given in brackets against the number of cases under Columns 6 and 7.

FORM NO. 13

[See Regulation 37(iii)]

National Human Rights Commission
Statement of Category of Cases Admitted for
Disposal During the month of.....

Name of State

Children		Health		Jail		Judiciary		Mafias/ Under World		Labour		Minorities/ S.C/ S.T.		Police/ Armed Forces		Pollution Ecology/ Environ- ment	
Sub code No.	No. of cases	Sub code No.	No. of cases	Sub code No.	No. of cases	Sub code No.	No. of cases	Sub code No.	No. of cases	Sub code No.	No. of cases	Sub code No.	No. of cases	Sub code No.	No. of cases	Sub code No.	No. of cases

Refugees/ Migrants		Religion/ Com- munity/ Race		Service Matters		Women		Tada		Miscel- laneous		Others		Total	
Sub code No.	No. of cases	Sub code No.	No. of cases	Sub code No.	No. of cases	Sub code No.	No. of cases	Sub code No.	No. of cases	Sub code No.	No. of cases	Sub code No.	No. of cases	Sub code No.	No. of cases

Note: Sub Code number to be given as provided in the Appendix to the Regulations.

APPENDIX I

(See Regulation 13)

LIST SHOWING SUBJECT-WISE CLASSIFICATION OF INCIDENTS
LEADING TO COMPLAINTS/SUO MOTU ACTION

Code Number	MAJOR HEADS	Sub-Code Number	SUB-HEADS
100	CHILDREN	100.01	Child Labour
		100.02	Child Marriage
		100.03	Child Prostitution
		100.04	Exploitation of Children
		100.05	Immoral traffic on children
200	HEALTH	200.01	Exploitation of mentally retarded person(s).
		200.02	Public health hazards
		200.03	Malfunctioning of medical professionals
300	JAIL	300.01	Custodial death
		300.02	Custodial rape
		300.03	Exploitation of child prisoners
			Debarment of legal aid
		300.05	Harassment of prisoners
		300.06	Inequalities in prison
			Irregularities in Jail
		300.08	Unlawful solitary confinement of prisoners
400	JUDICIARY	400.01	Biased judiciary
		400.02	Double Jeopardy
500	MAFIAS/ UNDERWORLD	500.01	Nuisance by notorious gangs/mafias
		500.02	Nuisance by local ruffian
		500.03	Trouble by anti-social elements.
600	LABOUR	600.01	Bonded labour
		600.02	Exploitation of labour
		600.03	Forced Labour
		600.04	Hazardous employments
		600.05	Slavery
		600.06	Traffic on human labour
700	Minorities/SC/ST	700.01	Discrimination against minorities
		700.02	Discrimination against SC/ST
800	POLICE/ARMED FORCES	800.01	Arbitrary use of power
		800.02	Abduction/kidnaping
		800.03	Abduction/rape
		800.04	Abuse of power

		800.05	Attempted murder
		800.06	Atrocities on SC/ST
		800.07	Custodial death
		800.08	Custodial rape
		800.09	Custodial torture
		800.10	Custodial violence
		800.11	Death in police firing
		800.12	Death in police encounter
		800.13	Fake encounters
		800.14	Failure in taking lawful action
		800.15	False implications
		800.16	Illegal arrest
		800.17	Unlawful detention
		800.18	Indiscriminate arrest
		800.19	Police motivated incidents
		800.20	Prolonged trial
		800.21	Victimisation
900	POLLUTION/ ECOLOGY/ ENVIRONMENT	900.01	Ecological disturbances
		900.02	Environmental pollution
		900.03	Misuse of scientific & technological developments
		900.04	Pollution affecting surroundings
1000	Refugees/Migrants	1000.01	Atrocities on migrants
		1000.02	Chakma refugee problem
		1000.02	Sri Lanka refugee problem
1100	RELIGION/ COMMUNITY/RACE	1100.01	Communal violence
		1100.02	Ethnic conflict
		1100.03	Group clashes
		1100.04	Racial discrimination
		1100.05	Religions discrimination
		1100.06	Religious intolerance
1200	SERVICE/MATTERS	1200.01	Disparities in Employment opportunities
		1200.02	Non-payment of Pension/compensation
		1200.03	Other service disputes.
1300	WOMEN	1300.01	Abduction, rape and murder
		1300.02	Commission of Sati
		1300.03	Discrimination against women

		1300.04	Dowry death or their attempt
		1300.05	Dowry demand
		1300.06	Exploitation of women
		1300.07	Gang rape
		1300.08	Indecent representation of women
		1300.09	Indignity of women
		1300.10	Immoral trafficking on women
		1300.11	Rape
		1300.12	Sexual harassment
1400	TADA	1400.01	Harassment of TADA detainees
		1400.02	Misuse of TADA
		1400.03	Unlawful detention under TADA
1500	MISCELLANEOUS	1500.01	Disappearance
		1501.02	Land disputes
		1502.03	Hunger strike
		1503.04	Family disputes]